

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 246/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M

Name of the Company	Ganesh Prashad Yadav & Anr.-VS-Contai Bus Syndicate Pvt Ltd & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. SANJAY KUMAR GUPTA
(Pcs)
2. CS. ROHIT KUMAR KESHAI
(Pcs) } PETITIONERS.

Rohit Keshai
21/11/17

1. SHAUNAK MITRA. ADV.
2. BINAY KR. UPADHAYAY. ADV. } Respondent No (14).

Sh Shaunak
21/11/17

1. REETOBROTO KUMAR MITRA, ADV
2. RATITA PABAN BISWAL, ADV } R-YES
3. SHANKARSAW SARKAR, ADV

Sh Ratita
21/11/17

1. ARIF ALI, Adv. } Resp-3

AAG
Adv
21/11/17

ORDER

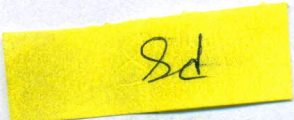
Ld. Pr. CS for the petitioners and the Ld. Counsel for
the respondent nos. are present.


On perusal of our earlier order it appears that the case has already been fixed on 24/11/2017.

Petitioner has filed an application. Reply may be filed within 3 weeks with a copy in advance to the opposite parties and thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

Contempt Application can also be taken up on the same date, i.e., 24/11/2017.

List on **24/11/2017** as already fixed.


(Jinan K.R.)
Member (J)


(V.P.Singh)
Member (J)